



ITEM NO.1

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 51/2021

RAM NARAIN SINGH

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

(FOR GRANT OF BAIL ON IA 55547/2022)

([ONLY I.A.No. 69030/2022 in Cr1.Appeal No. 1086/21 and I.A NO 55547/2022 IN CRL APPEAL NO. 51/2022 IS LISTED AGAINST THIS MATTER])

WITH

Cr1.A. No. 1086/2022 (II)
(IA No. 69030/2022 - GRANT OF BAIL)

Date : 13-05-2022 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Appellant(s) Mr. Rishi Malhotra, AOR
Mr. Jaydip Pati, Adv.

Mr. vishwajit Singh, Sr. Adv.
Ms. Veera Kaul Singh, AOR
Ms. Ridhima Singh, Adv.
Mr. Pankaj Singh, Adv.
Ms. Vibha Bhat, Adv.
Ms. Akansha Singh, Adv.
Mr. Vignesh Singh, Adv.

For Respondent(s) Mr. Siddharth Dave, Sr. Adv.
Mr. Aditya Vaibhav Singh, Adv.
Ms. Pragya Baghel, AOR
Mr. Sourabh Tandon, Adv.



Mr. Anuvrat Sharma, AOR
Ms. Vanya Gupta, Adv.
Ms. Alka Sinhya, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA NO. 69030 OF 2022

Issue notice, returnable on 20.05.2022.

Dasti service, in addition, is permitted.

The Respondent-State shall be served through the standing counsel.

IA NO. 55547 OF 2022

The petitioner is presently in custody in Central Jail, Varanasi, Uttar Pradesh. A detention certificate issued by the Senior Superintendent, Central Varanasi is enclosed.

The petitioner has undergone actual imprisonment of 18 years and 14 days as on 07.01.2021. The total imprisonment undergone including remission is 21 years 04 months and 20 days.

The hearing of the matter is likely to take time.

Considering that the petitioner has been in jail for about 21 years, we deem it appropriate to direct that the petitioner be released on bail on such terms and conditions as may be imposed by the Trial Court.

IA No. 55547/2022 is, accordingly, disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)